

CONVERSION OF CHANDERA TRAIN HALT INTO A FLAG-STATION

*297. SHRI N. C. SEKHAR: Will the Minister for RAILWAYS be pleased to state:

(a) whether Government have received any representations on behalf of the people of Chandera and surrounding villages to convert the Chandera train halt on Madras-Mangalore line on the Southern Railway into a flag-station; and

(b) if so, when the representation was received and what action Government have taken thereon?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes.

(b) Such representations were received from time to time, the last one being in November 1953. Halts are converted into flag-stations on a programmed basis, and this also may be converted in its turn.

VIOLATION OF SECTION 3 OF THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) ACT, 1946

*309. SHRI BHUPESH GUPTA: Will the Minister for LABOUR be pleased to state:

(a) whether the Keonjhar Mines and Forest Workers' Union, Barbil, Orissa, has submitted any representations to Government regarding violation of section 3 of the Industrial Employment (Standing Orders) Act, 1946 by some mine-owners; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABD ALI): (a) and (b). No such representation has been received by Government. However, information received from the Chief Labour Commissioner (Central) shows that the Keonjhar Mines and Forest Workers' Union had represented to the Regional Labour Commissioner (Cen-

tral), Dhanbad, regarding non-submission of draft standing orders by ten or fifteen mine-owners. The Regional Labour Commissioner has informed the Chief Labour Commissioner that seven mine-owners had already submitted the draft standing orders, three of them have already been certified, one has been filed (as the number of workers in the establishment was less than 100) and three are pending certification with him. The Regional Labour Commissioner has issued 'show cause' notices to three mine-owners, who have not so far submitted draft standing orders. Fuller information from the Regional Labour Commissioner is awaited.

SALE OF FOODSTUFFS TO CATERING EMPLOYEES ON THE RAILWAYS

*310. SHRI N. C. SEKHAR: Will the Minister for RAILWAYS be pleased to state:

(a) whether the railway administration has issued any instructions to the catering establishments on the railways not to sell foodstuff to the employees of those establishments; and

(b) if so, when and for what reasons these instructions were issued?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) No.

(b) Does not arise.

GAUSHALAS

*314. MOULANA M. FARUQI: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) the number of Gaushalas aided by Government; and

(b) the number of cattle getting protection in them?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) The Central Government does not give direct financial aid to any gaushala but an expenditure upto

Rs. 2,000 p.a. in each State is shared equally between the Central and State Governments. This is spent on the provision of breeding bulls, dairy equipment and concentrates. The State Government may spend this on any number of Gaushalas. The actual number so benefiting is therefore not known.

(b) Does not arise.

रैलवे कर्मचारियों को अधिक समय तक काम करने का भत्ता

१५८. श्री कृष्णकान्त व्यास : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे कर्मचारियों को अधिक समय तक काम करने का भत्ता दिया जाता है;

(ख) तीसरी श्रेणी के कर्मचारियों के विभिन्न वर्गों को अधिक समय तक काम के लिए जो भत्ता दिया जाता है उसकी दरें क्या भिन्न भिन्न हैं; और

(ग) क्या क्लर्कों को ऐसा भत्ता तभी दिया जाता है जब उन्होंने एक महीने में २३१ घंटों से अधिक काम किया हो; और अगर ऐसा है तो क्यों ?

†[OVERTIME ALLOWANCE FOR RAILWAY EMPLOYEES]

158. SHRI KRISHNAKANT VYAS: Will the Minister for RAILWAYS be pleased to state:

(a) whether any allowance is given to railway employees for working overtime;

(b) whether different rates of overtime allowance are admissible to different sections of Class III employees; and

(c) whether clerks are given such allowance only when they have worked overtime for 231 hours in a month; if so, why?]

रेल तथा परिवहन उपमंत्री (श्री ओ० वी० भलगेसन): (क) हाँ।

(ख) हाँ, फैक्टरी एक्ट और आवर्स आफ एम्प्लायमेंट रैगुलेशन्स (Hours of Employment Regulations) में से जिन कर्मचारियों पर जो लागू हो, उसके अनुसार।

(ग) हाँ, १९४८ के फैक्टरी एक्ट में नियत काम के घंटे, जिनके बाद ओवरटाइम मिलता है, आवर्स आफ एम्प्लायमेंट रैगुलेशन्स के काम के घंटों से भिन्न हैं। आवर्स आफ एम्प्लायमेंट रैगुलेशन्स के अनुसार 'लगातार' (continuous) दर्जे में आने वाले क्लर्कों और दूसरे कर्मचारियों के लिए महीने में २३१ घंटे रखे गए हैं।

†[THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes.

(b) Yes, according as the employees are governed by the Factories Act or the Hours of Employment Regulations.

(c) Yes; the limiting hours beyond which payment of overtime is admissible under the Factories Act, 1948, differ from those under the Hours of Employment Regulations. These hours are 231 in a month for clerks as well as all other staff classified as 'Continuous' under the Hours of Employment Regulations.]

भोपाल में कारखाने

१५९. श्री कृष्णकान्त व्यास : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) भोपाल में कितने कारखाने हैं और वे किस प्रकार के काम में लगे हैं; और

(ख) उनमें लगे श्रमिकों की कुल संख्या क्या है ?